

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-317/(ND)/2017

In the matter of :

M/s. Acquisory Consulting LLP

.. PETITIONER

Vs.

M/s. BCC Infrac. (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 03.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)


For the Petitioner/Applicant : Mr. Prashant Jain, Advocate. For Op. Creditor  
For the Respondents : -

ORDER

Learned Counsel for the Applicant/Operational Creditor is present. An application bearing No.CA-47/C-III/ND/2017 has been filed under Rule 11 of the NCLT Rules, 2016. It is represented that the main C.P. is posted on 05.10.2017 and as such, this application be also posted for hearing with the main CP as listed for hearing on 05.10.2017.

List on 05.10.2017.

Surjit  
03.10.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)